

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 211

CA-446/2022

In

81/252/ND/2021

IN THE MATTER OF:

Harnek Singh

Vs

ROC

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 17.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abhishek Aggarwal, Adv. Aayush Aggarwal,
Adv. Chahat Aggarwal & CS Chanderkant Goyal

For the Respondent :

ORDER

Learned Counsel appearing for the Applicant has submitted that Mr. Harnek Singh, the Appellant has passed away and, therefore, he seeks to file an application for substitution of legal heirs. Two weeks time granted.

List the matter on **17.07.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**